

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 366 of 2021

In the matter of:

VKM Infrastructure Pvt. Ltd.

....Appellant

Vs.

**Gammon Engineers and Contractors
Pvt. Ltd.**

....Respondent

Present

**For Appellant: Mr. Rohit Amit Sthalekar & Mr. Ashish Choudhury,
Advocates.**

For Respondent: None.

ORDER
(Virtual Mode)

21.05.2021: Heard Learned Counsel for the Appellant. Issue Notice to Respondent by speed post. Requisites alongwith process fee, be filed, if not filed within two days, if the Appellant provides the email id of the Respondents. Let notice be also issued through email.

Let the matter be fixed '**For Admission (After Notice)**' on **29th June, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/Md